

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO-2468
ANSWERED ON – 10.08.2021

DIVISION OF TAXES LEVIED ON FUELS

2468 Smt. Phulo Devi Netam:

Will the Minister of **FINANCE** be pleased to state:

- (a) the annual revenue collected from taxes, excise duties and cesses on petrol and diesel from financial year 2015 till date;
- (b) the amount of these revenues devolved to States;
- (c) an estimation of the distribution between the State and Union Governments for every one rupee earned as tax through the sale of fuels, with an appropriate supporting formula; and
- (d) the details of the various budgetary heads included while calculating taxes, excise duties and cesses on fuel?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) Total revenue collected by way of central excise duty and cesses on petrol and diesel from financial year 2015-16 to 2020-21 is about Rs. 13.7 lakh crores.
- (b) Tax-wise share in Central Taxes and Duties to State Government is released every month in accordance with approved recommendations made by the Finance Commission. Product-wise devolution of taxes and duties is not made.
- (c) States collect VAT on sale of petrol and diesel, which vary among states. On an average of the last three Financial Years, the distribution of every one rupee collected as tax on fuel between excise duties (including cesses) and state VAT, is about 57 paise and 43 paise respectively.
- (d) As per the receipt budget, excise duties on fuel have been included in the major head 0038.
